

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

Customs Appeal No. 85085 of 2019

(Arising out of Order-in-Appeal No. MUM-CUS-RN-IMP-132/2018-19
dated 28.09.2018 passed by the Commissioner of Customs
(Appeals), Mumbai Zone I)

M/s. ACI Infocom Ltd.

.....Appellant

**Office no. 113, 1st Floor,
V-mall, WE Highway, Thakur Complex,
Kandivali (E), Mumbai**

VERSUS

Commissioner of Customs, Mumbai

.....Respondent

Import I

**New Custom House, Ballard Estate,
Mumbai**

APPEARANCE:

None for the appellant
Shri Ram Kumar, AC(AR) for the respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER No: A/85030 / 2023

DATE OF HEARING : 18-01-2023

DATE OF DECISION : 18-01-2023

Per: AJAY SHARMA

None for the appellant. Learned Authorised Representative appearing on behalf of the Revenue submits that on earlier several occasions also i.e. on 12.08.2021, 08.10.2021, 04.01.2022, 22.02.2022, 11.07.2022, 21.09.2022 & 31.10.2022 respectively, no one appeared on behalf of the appellants despite

opportunities given. With the assistance of learned Authorised Representative, I have gone through the case records and found his submission to be correct. On one of the earlier occasions the Appellant was cautioned by this Tribunal vide order dated 21.09.2022 and the said order is reproduced hereunder:

“Adjourned to 31st October 2022 on request of Learned Chartered Accountant on behalf of appellant. It is seen that on the last occasion too there was no representation for the appellant. Accordingly, the matter stands adjourned as last chance.”

But despite the specific caution as aforesaid, today also no one appeared on behalf of the Appellant.

2. It appears that the appellant is not interested in pursuing their appeal. Therefore, as per Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982, the appeal is dismissed for non prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

//SR